

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 29/10 SCHEDULED TO BE HELD ON 20.10.2009 BUT ACTUALLY HELD ON 17.11.2009.

The Meeting No. 29/10 of Norms Committee-II was held on 17.11.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Shri Shyam Sunder, Dy. DGFT	DGFT
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:1/29/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00247/AM10/	RLA File :03/95/040/00340/AM10/	Lic.No/Date:0310539733 29.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

2	Case No.:2/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00248/AM10/	RLA File :10/24/040/00066/AM10/	Lic.No/Date:1010035455 30.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

3	Case No.:3/29/81-ALC2/2009	Party Name:JINDAL SAW LTD	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status:Approved
	HQ File :01/81/050/00249/AM10/	RLA File :05/23/040/00044/AM10/	Lic.No/Date:0510250152 30.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 4838.12 MT inclusive of 5% wastage after taking clue from SION C-593. 2. Total quantity of import items at S.Nos. 2 & 4 put together may be allowed within 19.03 MT after taking clue from SION C-593. 3. Quantity of import item at S.No. 3 may be allowed as 23.04 MT after taking clue from SION C-593. R/A may take suitable consequential action accordingly.			

4	Case No.:4/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00250/AM10/	RLA File :02/24/040/00128/AM10/	Lic.No/Date:0210132062 30.09.2009	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: -

1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.

5	Case No.:5/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00251/AM10/	RLA File :02/24/040/00129/AM10/	Lic.No/Date:0210132066 30.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.			

6	Case No.:6/29/81-ALC2/2009	Party Name:SIEMENS LTD	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00252/AM10/	RLA File :03/95/040/00390/AM10/	Lic.No/Date:0310539877 30.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 22.12.2009.			

7	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.12.2009.			

8	Case No.:7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.12.2009.			

9	Case No.:9/29/81-ALC2/2009	Party Name:PITTI LAMINATIONS LTD.,	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00255/AM10/	RLA File :09/24/040/00225/AM10/	Lic.No/Date:0910039468 05.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 22.12.2009.			

10	Case No.:10/29/81-ALC2/2009	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status:Closed
	HQ File :01/81/050/00256/AM10/	RLA File :03/95/040/00422/AM10/	Lic.No/Date:0310540416 06.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. RA has informed that the Advance Authorisation is issued on repeat basis as per NC decision in meeting no. 06/81 dated 12.05.2009. Hence, it has been decided to close the case on the part of NC.			

11	Case No.:11/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00257/AM10/	RLA File :02/24/040/00133/AM10/	Lic.No/Date:0210132194 06.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.12.2009.			

12	Case No.:12/29/81-ALC2/2009	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Approved
	HQ File :01/81/050/00258/AM10/	RLA File :03/95/040/00403/AM10/	Lic.No/Date:0310540617 07.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items from SI . Nos.1 to 6 may be allowed as 9450 Mtrs., 3150 Mtrs, 7350 Mtrs., 3150 Mtrs., 2100 Mtrs. and 7827 Kgs. respectively inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

13	Case No.:14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.12.2009.			

14	Case No.:13/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00259/AM10/	RLA File :10/24/040/00069/AM10/	Lic.No/Date:1010035517 08.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			

15	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The NC observed that Hard copy is received and it is to be forwarded to DC(MSME). The case stands deferred and to be relisted on 22.12.2009.

16	Case No.:15/29/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Approved
	HQ File :01/81/050/00261/AM10/	RLA File :07/24/040/00245/AM10/	Lic.No/Date:0710067502 09.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. As per online data, the authorisation is issued on the basis of ad-hoc norms fixed in meeting no. 35/81 dated 25.11.2008 in case of licence no. 0710059808 dated 15.09.2008. Verified the said decision and it was decided to close the case as norms in this case are on repeat basis. R/A may take suitable consequential action accordingly.			

17	Case No.:17/29/81-ALC2/2009	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00263/AM10/	RLA File :08/24/040/00170/AM10/	Lic.No/Date:0810083464 09.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: - 1. Information in respect of S.Nos. 3, 5 & 11 of Standard Deficiency Format. 2. Weight of a Kitchen Foil Container alongwith its quantity in numbers. 3. Thickness of import item namely, Aluminium Foil.			

18	Case No.:18/29/81-ALC2/2009	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00264/AM10/	RLA File :08/24/040/00171/AM10/	Lic.No/Date:0810083465 09.10.2009	Defer Date:22.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The representative of DIPP informed that the reply received from the firm is not proper and the committee further decided to call for the following information from the firm and to re-list the case on 22.12.2009: -

1. Information in respect of S.Nos. 3, 5 & 11 of Standard Deficiency Format.
2. Weight of export product alongwith its quantity in numbers.
3. Thickness of import item namely, Aluminium Sheet/Coil.

19	Case No.:19/29/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00265/AM10/	RLA File :03/94/040/00562/AM10/	Lic.No/Date:0310541184 09.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 22.12.2009.			

20	Case No.:20/29/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:29/81-ALC2/2009 20.10.2009	Status: Deferred and Re-indexed
	HQ File :01/81/050/00266/AM10/	RLA File :05/23/040/00070/AM10/	Lic.No/Date:0510250680 12.10.2009	Defer Date:22.12.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 29/81 scheduled to be held on 20.10.2009 but actually held on 17.11.2009. The Committee observed that the comments from DIPP and M/o Steel are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 22.12.2009.			